

ANF-6B
APPLICATION FOR EXTENSION OF LOP FOR EXPORT ORIENTED UNITS
(Please see Paras 6.05 (a) of FTP & Para 6.34 of HBP)

1. Name and Address of the unit.
 2. Date of LOP granted and original period approved
 3. Approved items of production.
 4. Action taken for setting up of unit:
 - (a) Land acquisition
 - (b) Loan sanction : Amount , date & Name of Financial Institution
 - (c) Amount disbursed so far (Institution wise)
 - (d) Equipment available on site :
 - (i) Details of acquired Capital Goods(CG) imported with date and value
 - (ii) Details of acquired indigenous CG with date and value
 - (iii) Details of RM in stock and value (a) imported (b) indigenous
- Building construction :
- (e) Date of execution of legal undertaking :
 - (f) Green card No. & period of its validity
 - (g) Date of bonding licence obtained from jurisdictional C.E. under section 58 & 65 of Customs Act, 1962
 - (h) Date of execution of B-17 bond.
 - (j) Power Connection
 - (k) whether any SCN issued by local Customs/Central Excise Commissionerate :
 - (l) if yes, the details thereof :
 - (m) whether adjudicated or not :
 - (n) Total up to date Investment and item thereof:
 - (o) Details of Employment :
5. Likely date of commencement of production
 6. Whether necessary permissions from state obtained (i.e. Pollution Control Board)
 7. Details of all extensions given so far(along with the conditions mentioned therein) :
 8. Reasons for non implementation so far:
 9. Present request and reasons:
 10. Proposed phasing of the project.
 11. Specific Comments/categorical recommendation of the Development Commissioner

Place:_____

Signature of the Applicant _____

Date:_____

Name in Block Letters _____

Designation _____

Official Seal/Stamp _____

Full Official address _____

Tel. No. _____

e-mail Address _____

Web-Site _____

Full Residential address _____

TeLe No _____